

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER

ITA No.580/SRT/2018 (AY 2011-12)

(Hearing in Virtual Court)

The Income Tax Officer, Ward-5, Navsari.	Vs	M/s.Shreeji Food Products, Bardoli Road, C/o. Deep Food Products, Nr.Grid, Kabilpore, Navsari. PAN: AAJFS 6876 P
Assessee / appellant		Revenue / respondent

Assessee by	None.
Revenue by	Ms. Anupama Singla – Sr. DR
Date of hearing	15.09.2021
Date of pronouncement	15.09.2021

Order under section 254(1) of Income Tax Act

PER PAWAN SINGH, JUDICIAL MEMBER:

1. This appeal by Revenue is directed against the order of ld.Commissioner of Income Tax(Appeals), Valsad dated 11.06.2018 for assessment year (AY) 2011-12. This appeal came up hearing on 15th September 2021. The assessee has already submitted application in the registry on 06.07.2021 submitted therein that the assessee has applied for seeking the benefits of Vivad se Visvas Scheme -2020 (VSV-20) and received Form-3 of VSV-20 from designated authority vide Certificate No.339351960090421 dated 09.04.2021. The assessee further requested for withdraw of his appeal. None appeared on behalf of the assessee when appeal was called for hearing in virtual court room.

2. On the other hand the learned Senior Departmental Representative (Sr. DR) submits that the has no objection, if the appeal of the assessee is dismissed as withdrawn as suggested by this bench.
3. We have considered the submissions of Ld.Sr.DR for the Revenue and considering the facts that the assessee has already received Form-3 vide Acknowledgement No.339351960090421 dated 09.04.2021 from designated authority. Hence, the appeal of the Revenue is dismissed as withdrawn with liberty to the assessee as well as to the revenue that in case, if the application preferred by the assessee under VSV-20 does not get finally settled for any reason whatsoever, then both the parties are at liberty to prefer Miscellaneous Application before this Tribunal for restoration of this appeal or any further direction and in such event, the appeals shall get restored.
4. In the result, the appeal of the Revenue is dismissed as withdrawn.

Order announced on 15th September, 2021 at the time of hearing in virtual court hearing.

Sd/-
(Dr ARJUN LAL SAINI)
ACCOUNTANT MEMBER
Surat, Dated: 15/09/2021 / SGR*

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Copy to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR
6. Guard File

By order

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Sr.Pvt. Secretary, ITAT, Surat